

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-III**

**Item No.-207**  
IB-1191(A)(ND)/2019

**IN THE MATTER OF:**

M/s. Kribhco Infrastructure Ltd.

**Vs.**

M/s. Indo Arya Central Transport Ltd.

....APPLICANT

...RESPONDENT

**SECTION**

U/s 9 IBC code 2016

**Order delivered on 29.01.2020**

**CORAM:**

**CH. MOHD. SHARIEF TARIQ**

**MEMBER (JUDICIAL)**

**SMT SAROJ RAJWARE**

**MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant

: Mr. Dhruv Gupta, Advocates

For the Respondent

: Ms. Aartha Trivedi, Mr. Aman Choudhary, Advocates

For the Intervener

:

**ORDER**

Both the sides are present. Counsel for the Corporate Debtor prayed for adjournment, at request, time is enlarged. Matter stands adjourned for making final submissions.

List on 28<sup>th</sup> February 2020.

-S-d-

(SAROJ RAJWARE)  
MEMBER (TECHNICAL)

-S-d-

(CH. MOHD. SHARIEF TARIQ)  
MEMBER (JUDICIAL)